## GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

#### **LOK SABHA**

### UNSTARRED QUESTION NO. 4837 TO BE ANSWERED ON MARCH 25, 2021

# ALLOWING GOVERNMENT EMPLOYEES FOR CONSTESTING ELECTIONS OF ULBS

NO. 4837. PROF. SAUGATA RAY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-

- (a) whether the Government has any proposal to amend the existing law to allow the staff of Central/State aided institutes to contest election of Urban Local Bodies (ULBs);
- (b) if so, the details thereof;
- (c) whether the Government noticed a recent judgment by Kerala High Court banning them from contesting such elections; and
- (d) if so, the details thereof?

### **ANSWER**

# THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

### (SHRI HARDEEP SINGH PURI)

(a) to (d) No Sir. Article 243 ZA (2) of the Constitution of India empowers the State / UT Legislature to make provision with respect to all matters relating to or in connection with, elections to the Municipalities.

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